



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 26<sup>TH</sup> DAY OF FEBRUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE R DEVDAS**

**WRIT PETITION NO. 5377 OF 2026 (KLR-REG)**

**BETWEEN:**

1. SRI RANGAIAH  
RANGAIAH S/O LATE NANJIAH,  
AGED ABOUT 58 YEARS,  
HIRISAMUDRA VILLAGE,  
CHIKKAHERAGANALU POST,  
GANDASI HOBLI, ARASIKERE TALUK,  
HASSAN DISTRICT,  
PIN CODE 573119.

...PETITIONER

(BY SRI. HONAKHANDE BASAGOWDA PANDIT, ADVOCATE)

**AND:**

1. THE GOVERNMENT OF KARNATAKA  
REPRESENTED BY THE PRINCIPAL  
SECRETARY, REVENUE DEPARTMENT,  
M.S.BUILDING, BENGALURU  
PIN CODE- 560001.
2. THE DEPUTY COMMISSIONER  
MINI VIDHANA SOUDHA,  
HASSAN, TALUK HASSAN,  
DISTRICT HASSAN,  
PIN CODE-573201.
3. THE ASSISTANT COMMISSIONER  
HASSAN, OFFICE AT HASSAN, TALUK





HASSAN, DISTRICT HASSAN,  
PIN CODE-573201.

4. THE TASHILDAR ARASIKERE  
OFFICE AT ARASIKERE,  
TALUKA ARASIKERE, DISTRICT  
HASSAN, PIN CODE-573201.
5. THE LAND REGULARIZATION  
COMMITTEE FOR REGULARIZATION OF  
UNAUTHORIZED LANDS, OFFICE AT  
ARASIKERE, BY ITS SECRETARY,  
TASHILDAR,ARASIKERE TALUKA,  
HASSAN, DISTRICT,HASSAN,  
PIN CODE-573201,

ALL THE RESPONDENTS REPRESENT BY  
GOVERNMENT ADVOCATE, HIGH COURT OF  
KARNATAKA BENGALURU, PINCODE-560001.

...RESPONDENTS

(BY SMT. NAVYA SHEKAR, AGA)

THIS WP IS FILED UNDER ARTICLES 226 AND 227 OF  
THE CONSTITUTION OF INDIA PRAYING TO CALL FOR THE  
RECORD IN RESPECT OF AN APPLICATION DTD 23.01.2023  
FILED BY THE PETITIONER PENDING BEFORE THE R-5 LAND  
REGULARIZATION COMMITTEE FOR REGULARIZATION OF THE  
LAND IN SY NO. 46 AN EXTENT OF 4 ACRE SITUATED AT  
HIRISAMUDRA VILLAGE, GANDASI HOBLI, ARASIKERE TALUK  
FOR REFERENCE IN THIS WP AND ETC.,

THIS PETITION, COMING ON FOR PRELIMINARY  
HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS



**ORAL ORDER**

Learned Additional Government Advocate accepts notice for all the respondents.

2. It is the contention of the petitioner that the petitioner has filed an application in Form No.57 dated 23.01.2023 seeking regularization of unauthorised occupation of land in Sy.No.46 measuring 4 acres of Hirisamudra Village, Arasikere Taluk, Hassan District, has not been considered till date. Therefore, the prayer in the petition is to direct the respondents to consider the said application.

3. Having regard to the contentions raised in the writ petition and submission of the learned counsel for the petitioner, this Court is of the considered opinion that respondent No.4-Tahasildar was duty bound to place the application filed by the petitioner before the 'Committee for Regularization of Unauthorized Occupation' and the Committee was also duty bound to consider the application and pass necessary orders.

4. The writ petition stands ***disposed of*** with a specific direction to respondent No.4-Tahasildar, Hassan Taluk, to verify



from the records as to whether such application filed by the petitioner in the year 2023 is pending consideration. If it is found that such an application was indeed filed by the petitioner and the application are yet to be considered, the Tahasildar is directed to place before the Committee for regularisation of unauthorised occupation, the application along with his recommendation within a period of two months from the date of receipt of a copy of this order. Thereafter, the Committee shall consider the said application and pass necessary orders in accordance with law as expeditiously as possible and at any rate within a period of two months.

Ordered accordingly.

Learned Additional Government Advocate is permitted to file memo of appearance within a period of four weeks from today.

**Sd/-**  
**(R DEVDAS)**  
**JUDGE**

SSD  
List No.: 1 Sl No.: 21